

ITEM NO.42

COURT NO.8

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 3663/2026

[Arising out of impugned final judgment and order dated 30-10-2025 in SA No. 459/2017 passed by the High Court of Jharkhand at Ranchi]

S N SINGH

PETITIONER(S)

VERSUS

TATA STEEL LIMITED

RESPONDENT(S)

(IA No. 26331/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 26333/2026 - EXEMPTION FROM FILING O.T.)

Date : 06-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Barun Kumar Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Sneh Vardhan, Adv.
Mr. Vaibhav Singh, Adv.
Mr. Pankaj Kumar Shukla, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Saurav Agrawal, Adv.
Mr. Ashish Kumar Tiwari, AOR
Ms. Kiran Devrani, Adv.
Mr. Anurag Tiwari, Adv.
Mr. Sahib Patel, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Heard learned counsel for the parties.
2. In the facts and circumstances of the case, we are not satisfied that any case for interference under

Article 136 of the Constitution of India is made out.

3. The Special Leave Petition is, accordingly, dismissed.

4. However, the petitioner is allowed two months' time from today to vacate the premises and hand over its peaceful possession to the respondent-landlord subject to filing of an undertaking on affidavit to the above effect to the Trial Court within a period of two weeks from today.

5. It goes without saying that the petitioner would continue to pay the usual rent as compensation for use and occupation of the premises, till the possession is handed over.

6. Pending application(s), if any, shall stand disposed of.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS